

Memo

4CFS=Rs.20/-

defect further regarding Court fee and SR will be made after removal of defect number 1 and 2.

In time.

Defects:-

- 1 CC of trail Court Judt. with A.F. of Rs. 10/- may be file.
- 2 Second Appeal value may be given.
- 3 Signature of Id. Counsel is missing in presentation form.
- 4 Date of decree signed in Civil Appeal no. 1/17 may be corrected at aggrieved and prayer portion.
- 5 Substantial Question of law is missing in memo.
- 6 Case details of Civil Appeal & Title Suit are missing at para-1.
- 7 A case detail of Title Suit is missing at prayer portion.
- 8 Not moved earlier para and Cause of action para are missing in memo. It may be filed by S.A.
- 9 Date is missing by Id. Counsel at page-1.
- 10 Word 'application' at para-2 of affidavit may be suitably amended.
- 11 Blank space at para-3 of affidavit may be filled up.
- 12 Date at last para of affidavit may be corrected.
- 13 Page-14 of memo and complete C.c of decree of Title Suit are handwritten. True typed copy may be filled.
- 14 Some pages of copy of C.c of Judt. Of Title Suit are faint/ not easilyreadable/ handwritten/ underlined. True typed copy may be filed.
- 15 A.F. of Rs. 10/- is short on C.c of Judt. Of Civil Appeal.
- 16 Age of appellant in Vak differs from age in memo.